

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).16478/2005

(From the judgement and order dated 25/01/2005 in OP No.19374/2002  
of The HIGH COURT OF KERALA AT ERNAKULAM)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

P.K. KUTTAPPAN

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report )

Date: 31/01/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE ALTAMAS KABIR

For Petitioner(s)

Mr. T.S. Doabia, Sr. Adv.

Mrs. Kiran Bhardwaj, Adv.

Mr. V.K. Verma, Adv.

For Respondent(s)

Mr. G. Prakash, Adv.

UPON hearing counsel the Court made the following

O R D E R

Post for final hearing on 14.2.2007 (NMD).

In the meanwhile, rejoinder affidavit may be filed.

( A.D. Sharma )

Court Master

( Phoolan Wati Arora )

Court Master